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Title : The Minister of State in the Ministry of Health and Family Welfare made a statement correcting answer to Unstarred Question No. 3050 dated 23rd August, 2006 regarding Funds to NGOs for AIDS Control Programmes.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, with your permission, I beg to lay the statement correcting the reply to parts (c) and (d) of Lok Sabha Unstarred Question No.3050, answered on 23rd August, 2006, inadvertently the figure of Rs.126.18 crore has occurred instead of Rs.10.32 crore. The correct version of the reply to part (c) and (d) is reproduced below:

MR. SPEAKER: You can lay it on the table of the House.

SHRIMATI PANABAKA LAKSHMI: With your permission, I am laying it.

* Laid on the table and also placed in Library, See No. LT. 4907/2006

MR. SPEAKER: Hon. Members, please wait.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, I am on a point of order.

MR. SPEAKER: There is no Business now. Point of order is on what matter? In-between, two items, there is no point of order.

SHRI VARKALA RADHAKRISHNAN : Sir, I am referring to Rule 26 of the Rules of Procedure. You will see that as per the provisions of the Rules, two-and-a-half hours are given for the Private Member's Business day preferably on the Friday. So, it is not just and proper to have it deferred to the next Session. Government business can be in arrears. They have the constitutional provision of

resorting to an emergency situation and they meet it. But we, the poor Members of this House, can exercise the power only when the House is in Session. If the House is not in Session, we lose our power. We can exercise it only during the two-and-a-half hours. It can be said that the business of the Government can be in arrears. Do not put the Private Member's Business in arrears. I am sorry that we will be creating a very bad precedent.

MR. SPEAKER: At a very inappropriate moment you have raised it. But you have forgotten your days as the Speaker. I have the power. I have done it.

...(Interruptions)

MR. SPEAKER: No question can be put on the Speaker's decision. Do not raise one word.

(Interruptions)*

* Not Recorded.

MR. SPEAKER: Hon. Members, before I come to the Calling Attention today, I am extremely thankful to all of you for your cooperation. I would like to complete all the important notices also. I have got 66 notices as well as the Calling Attention matter. But with your kind cooperation, there is one Bill to be introduced. Let us have it introduced.

शुद्ध दलित प्रजासत्ताक (समाजवादी) : ... इण्डियन स्टेट्स एक्ट, 1950 (असंगठित)

अध्यक्ष : ...

शुद्ध दलित प्रजासत्ताक : ... 72 (1) ... (असंगठित)

अध्यक्ष : ... Before you raise anything, let him start. Please allow him to seek leave of the House first.